<table>
<thead>
<tr>
<th>Remarks</th>
<th>How acquired</th>
<th>Purchase price</th>
<th>Present value of immovable property</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

**NOTES:**

1. In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.

2. Includes showroom assets also.

3. The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3).

4. The working, no change, or no addition, or in the previous year should be voided and full details provided.

5. The columns should be filled in neatly in capital letters.

**Signature:**

**Date:** 8/3/2014

**ANNEXURE I**

Statement of Immovable Property Return for the Year 2013 (as on 01.01.2014)